

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2009
CA No. 83/2016 & 324/2014

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mr. D. H. Narayansa
V/s.

M/s. Aries Agro Vet Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	S. G. HOKHALE	Advocate for Petitioner	
2)	S. P. DHONDALE	Adv. for Respdt. 2(a)	

COMMON ORDER

~~CA Nos. 324/2014 & 83/2016 in TCP No.114/397-398/CLB/MB/MAH/2009~~
TCP No.118/163/CLB/MB/MAH/2012

1. The Learned Counsel of both the sides are present.
2. The question about maintainability is heard. Order shall be pronounced.
3. The Application CA No. 324/2014 is heard. Order shall be pronounced.
4. The Application CA No. 83/2016 pertaining to the expenditure for the maintenance of the building is yet to be decided. Therefore, adjourned to **06.04.2017**. To be fixed along with CP 114/2009 and 118/2012. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

07.03.2017.